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CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

U.A. No. 597/92

Riyaz Ahmed

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant has challenged the order by which he has been intimated that he has refused promotion, he is debarred from promotion for a period of one year. The learned counsel for the applicant makes us to believe that it is by way of punishment. As a matter of fact the charge sheet was issued to the applicant but the charge sheet cannot be linked to the transfer order. The Railway rules provide that the persons who refuse promotion, should be debarred from promotion for one year. The learned counsel for the applicant could not put any rule contrary to it. He has been debarred only for one year and he will not be debarred for more than one year. Application is dismissed. No order as to costs.

*R. K. Bhambhani*  
A.H.

*U.C.*  
V.C.

Shakeel/-

Lucknow: Dated: 19.11.92.